

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 143
(IB)-352(PB)/2019

IN THE MATTER OF:

Ms. Shweta Bansal

.... Applicant/petitioner

Vs.

Vardhman Estate and Developers Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 05.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

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For the Respondent(s):-

Mr. Shantanu Malik, Ms. Shuchi Sejwar, Adv.
Mr. Rohit Mehra, Adv. for CD

ORDER

For order See, CP No. (IB)-272(PB)/2019.

05.08.2019
Aarti Makker